

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE**

LOK SABHA
UNSTARRED QUESTION NO. 1331
TO BE ANSWERED ON MONDAY, JULY 27, 2026/SHRAVANA 5, 1948(SAKA)

Implementation of Section 94(2) of the Andhra Pradesh Reorganisation Act, 2014

1331. DR. MALLU RAVI:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has fully implemented the financial commitments under Section 94(2) of the Andhra Pradesh Reorganisation Act, 2014 for the development of backward areas in the successor State of Telangana;
- (b) if so, the details of Special Assistance sanctioned and released under the said provision since 2014-15, year-wise;
- (c) whether any eligible Special Assistance is pending for release and if so, the reasons therefor; and
- (d) whether the Government proposes to implement a transparent mechanism for timely release and monitoring of statutory financial assistance provided under Acts of Parliament and if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR FINANCE
(SHRI PANKAJ CHAUDHARY)**

(a): Yes sir.

(b): It was decided to release a total amount of Rs 2700 crores to State of Telangana in six instalments of Rs 450 crores each, under section 94(2) of the Andhra Pradesh Reorganization Act (APRA), 2014. The entire amount has been released to State of Telangana as per the details given below:

(Rs. in crore)

S. No.	Financial Year	Amount Released
1	2015-16	450.00
2	2016-17	450.00
3	2017-18	450.00

4	2018-19	450.00
5	2020-21	450.00
6	2025-26	450.00
	Total	2700.00

(c): No sir.

(d): Release of statutory financial assistance, provided under Acts of Parliament, is monitored by the concerned Ministry/Department of Government of India.
